

Committee *vice* Shri Amar Singh who retired from the Rajya Sabha on the 25th November, 2008 and do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to serve on the said Committee.”

*The question was put and the motion was adopted.*

*...(Interruptions)...*

#### **The Committee on Official Language**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): Sir, I move the following motion:

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963 (19 of 1963), this House do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, three Members from among the Members of the House, to be the members of the Committee on Official Language, in the vacancies caused due to the demise of Shri Laxminarayan Sharma on the 17th October, 2008 and the retirement of Shri Gandhi Azad and Shri Uday Pratap Singh from the membership of Rajya Sabha on the 25th November, 2008.”

*The question was put and the motion was adopted.*

*...(Interruptions)...*

#### **The Central Advisory Committee Constituted under Section 3 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): Sir, on behalf of Shri Oscar Fernandes, I move the following motion:

“That in pursuance of clause (b) of sub-section (2) of Section 3 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (No. 27 of 1996) read with sub-rule 2 of Rule 11 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998, this House do proceed to elect, in such manner, as the Chairman may direct, one Member from among the Members of the House to serve as a member of the Central Advisory Committee.”

*The question was put and the motion was adopted.*

*...(Interruptions)...*

#### **GOVERNMENT RESOLUTION**

##### **Approving recommendations contained in Ninth Report of Railway Convention Committee, 2004**

**रेल मंत्री (श्री लालू प्रसाद) :** महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूँ :

“यह सभा, रेल उपक्रम द्वारा सामान्य राजस्व आदि को देय लाभांश की दर की समीक्षा करने के लिए

नियुक्त रेल अभिसमय समिति (2004) के नौवें प्रतिवेदन, जिसे 22 अक्टूबर, 2008 को राज्य सभा के पटल पर रखा गया था, के पैरा 49, 50, 51, 52, 53, 54, 55 और 56 में अंतर्विष्ट सिफारिशों का अनुमोदन करती है।”

*The question was put and the motion was adopted.*

*...(Interruptions)...*

-----  
**MESSAGES FROM LOK SABHA**

- (I) **The Information Technology (Amendment) Bill, 2008.**
- (II) **The Supreme Court (Number of Judges) Amendment Bill, 2008.**
- (III) **The Appropriation (Railways) No. 5 Bill, 2008.**

SECRETARY-GENERAL : Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :-

(I)

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Information Technology (Amendment) Bill, 2008, as passed by Lok Sabha at its sitting held on the 22nd Deember, 2008.”

(II)

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Supreme Court ( Number of Judges) Amendment Bill, 2008, as passed by Lok Sabha at its sitting held on the 22nd December, 2008.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

(III)

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 5 Bill, 2008, as passed by Lok Sabha at its sitting held on the 22nd December, 2008.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

Sir, I lay a copy each of the Bills on the Table.

MR. DEPUTY CHAIRMAN : The House is adjourned to meet at 2.00 p.m.

The House then adjourned at fourteen minutes  
past twelve of the clock.

The House re-assembled at two of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.